

[ 3418 ]

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**TUESDAY, THE TWENTY SECOND DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 3787 OF 2021**

**Between:**

Agidi Vyshnavi, D/o. Agidi Thirupathi, Aged 19 years, Occ. Student, R/o.2-50,  
Mamidighat village, Mandamarri Mandal, Adilabad, Telangana- 504 204

**...PETITIONER**

**AND**

1. The State of Telangana and Another, Represented by its Principal Secretary,  
Medical and Health Family Welfare Department, Secretariat Buildings,  
Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its  
Registrar, Warangal.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for counseling and admission into BDS course under Management Quota Category B and C for the academic year 2020-21 in the colleges affiliated to 1st respondent university as illegal, arbitrary, unconstitutional and consequently direct the 2nd respondent to consider the petitioner application for registration and admission to BDS Course under Management Quota B and C category in stray vacancy seats in the colleges affiliated to 2nd respondent university for the academic year 2020-21.

**IA NO: 1 OF 2021**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner application for registration and admission into BDS Course under Management Quota B & C/NRI category in stray vacancy seats in the colleges affiliated to 2nd respondent university for the academic year 2020-21, pending disposal of writ petition.

**Counsel for the Petitioner: SRI L.RAM SINGH FOR SRI ABDUL KABEER**

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH & FW**

**Counsel for the Respondent No.2: SRI A.PRABHAKAR RAO, SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.3787 of 2021**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. L. Ram Singh, learned counsel representing Mr. Abdul Kabeer, learned counsel for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. Learned counsel for the petitioner submits that the issue involved in the Writ Petition has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

**SD/- K. AMMAJI  
ASSISTANT REGISTRAR**

**SECTION OFFICER**

To

1. One CC to SRI ABDUL KABEER, Advocate [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana, at Hyderabad. [OUT]
3. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
4. Two CD Copies

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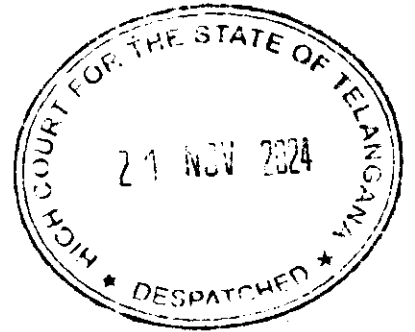
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**HIGH COURT**

**DATED:22/10/2024**

**ORDER**

**WP.No.3787 of 2021**



**DISMISSING THE WRIT PETITION  
AS INFRACTUOUS WITHOUT COSTS.**

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